

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

(COURT-II)

Item No. 203
(IB)- 669(ND)2019
I.A/2188/2020 I.A/1446/2019

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner

Vs.

M/s. Aarvanss Infrastructure Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 07.08.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant/R.P : Mr. Kamal Aggarwal, Adv.

For the CoC : Mr. Sanjeev Sagar, Ms. Nazia Parveen, Adv.

For Aarvanss Group : Mr. Sahil Tripathi, Adv.

ORDER

I.A 1446/2019: Counsel for Resolution Professional is present. Counsel for the Respondent No. 1 & 2 Mr. Sahil Tripathi is present and submitted that due to COVID, it was not possible for the Suspended Board of Directors to do the needful. He assured that the cars along with necessary documents shall be handed over to the RP. He is directed to hand over the car along with necessary documents to the RP within 10 days from the date of passing of this order. He is directed to provide details of his phone number and emails to the RP. RP will send a list of documents which are required for the CIR process. Mr. Tripathi



SAPNA

after inspecting the same, will make the documents and other information available immediately to the RP. The matter stands adjourned.

List the matter on 24th August 2020.

I.A 2188/2020: The Resolution Professional present. He prays for time to make submissions. The matter stands adjourned. List the matter on 24th August 2020.

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(L. N. GUPTA)
MEMBER (T)

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(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)